



# Punjab Government Gazette

## EXTRAORDINARY

**Published by Authority**

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CHANDIGARH, TUESDAY, MARCH 27, 2018  
(CHAITRA 6, 1940 SAKA)

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### LEGISLATIVE SUPPLEMENT

	<b>Contents</b>	<i>Pages</i>
<b>Part - I</b>	<b>Acts</b>	
	<i>Nil</i>	
<b>Part - II</b>	<b>Ordinances</b>	
	<i>Nil</i>	
<b>Part - III</b>	<b>Delegated Legislation</b>	
	Notification No. G.S.R.21/P.A.1/1914/ Ss. 21 and 59/Amd.(65)/2018, dated the 23rd March, 2018, containing amendment in the Punjab Distillery Rules, 1932.	.. 1001
<b>Part - IV</b>	<b>Correction Slips, Republications and Replacements</b>	
	<i>Nil</i>	

**PART III**

**GOVERNMENT OF PUNJAB**

OFFICE OF EXCISE AND TAXATION COMMISSIONER,  
PUNJAB, PATIALA

**NOTIFICATION**

The 23rd March, 2018

**No. G.S.R.21/P.A.1/1914/Ss.21 and 59/ Amd.(65)/2018.**-In exercise of the powers conferred by clause (d) of section 21 and section 59 of the Punjab Excise Act, 1914 (Punjab Act No.1 of 1914), read with the Government of Punjab, Department of Excise and Taxation, Notification No. S.O 06/P.A.1/1914.S.9/2017 Dated the 25th April, 2017, and all other powers enabling me in this behalf, I, Vivek Pratap Singh, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Distillery Rules, 1932, namely:-

**RULES**

1. (1) These rules may be called the Punjab Distillery (Second Amendment) Rules, 2018.  
(2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
2. In the Punjab Distillery Rules, 1932, after rule 122-B, the following rule shall be inserted, namely:-  
“122-C. The holder of a Distillery License (Form D-2) shall be required to install Flow Meters at such location and of such specifications, as specified by the Excise Commissioner for the purpose of monitoring the production and dispatch of Extra Neutral Alcohol/ Rectified Spirit. The specification of such flow meters and their technical requirements for their monitoring at the Head Office Level shall also be fixed by the Excise Commissioner. The entire cost of such installation and their monitoring shall be borne by the licensee.”.

**VIVEK PRATAP SINGH,**  
Excise Commissioner, Punjab.